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Sir, I have written to the Chairman that (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Mann, I will check it up and allow you. (Interruptions). You will be given permission. (Interruptions) Four Members have given notices on this issue. (Interruptions)

भी सिकन्दर बढत: सदर साहब, मैं कहना चाहता हूं कि आखिर इन चीजों को तरतीब ती देनी होगी और अगर स्कैम का मामला है तो मैंने सदर साहब से दरख्वास्त की है कि मुझे उस पर बोलने की इजाजत दें तो मुझे बोलने की इजाजत दें तो मुझे बोलने की इजाजत दें तो मुझे बोलने की इजाजत देंनी चाहिए।

RE. SECURITIES SCAM

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Four Members have given notices on this issue. Shri Gurudas Das Gupta, Shri Dipen Ghosh, yourself and (Interruptions)

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Sir, what is going to be the order of discussion? (Interruptions) That was a different issue. That is over. (Interruptions)

भी सिकन्दर बक्त (मध्य प्रदेश) : सदर साहब में एक बात पूछना चाहता हूं कि तरतीब क्या दे रहे हैं भ्राप ? मतलब यह कि मेरे नोटिस पर, जिस सब्जैक्ट पर मैंने नोटिस दी है, दूसरे साहिबान मुझ से पहले बोलेंगे ?

What is this? When are you going to do it? I should be allowed first. (Interruptions). I am sorry this is not right at all. (Interruptions) आप किसी और को मौका मुझ से पहले बोलने को देना चाहते हैं?

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THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. This only securities scam. (Interruptions) I have allowed Mr. Sikander Bakht. I will allow you also. Yes, Mr. Sikander Bakht.

को सिकन्यर करत : सवर साहब, बहुत-बहुत घन्यवाद । मुझे अफसोस यह है कि हिंदु-स्तान एक बदतरीन किस्म के फरेब में मुक्तला किया गया है (व्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): This is a very serious discussion and the whole country is watching us. Let us keep calm and quiet and speak on the scam. (Interruptions)

SHRI YASHWANT SINHA (Bihar): Let us decide the form of discussion. We are all interested in this discussion. Let Mr. Sikander Bakht suggest what is going to be the form of discussion. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): This is a very serious discussion and the whole country is watching us. I would like to know from Mr. Sikander Bakht in what form he wants to discuss the subject.

भी सिकन्दर बस्त : फार्म यह है कि स्कैम पर बोलना है। वह तरतीब दे दें। जो बोलने वाले हैं, एक-एक को बुलचाइए। तो मैं ग्रर्ज करूंगा कि (ब्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Nothing except what Mr. Sikander Bakht speaks will go on record.

भी सिकन्दर बख्त: सदर साहव, में यह अब कर रहा था कि हिन्दुस्तान में आजकल सैन्युरिटी स्कॅम का मामला चल रहा है । मुझे सबसे बड़ा दुख इस बात का है कि हिन्दुस्तान को इतने बड़े हाज्स में मुक्तला कर दिया है और आज तक पूरे हालात भी इस मुल्क के सामने नहीं आए हैं । मुझे अफसोस है कि सरकार इस मामले को बहुत हल्केपन से ले रही है... (ख्यवान) में एक मिनट में खत्म

[की सिकन्बर बख्त]

कर रहा हूं। मेरा कहना यह है कि आज तक हर्में यह मालूम नहीं हैं....

डा॰ अवरार अहमद (राजस्थान) : आपकी वहाँ सरकार है, वहाँ पर आग लग रही है . . . (स्थ्यधान)

भीमती संस्था बहिन (उत्तर प्रवेश) : वहाँ पर लोग मारे जा रहे हैं ... (स्थवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): On this subject I will allow you. Please sit down. ... (Interruption) ... I will allow you also. ... (Interruptions) ... आप लोग मेहरबानी करके बैठ आइए।...

(Interruptions)

Please sit down. Please sit down. He wants to speak ... (Interruptions) ... In what form he wants to discuss ... (Interruptions) ... Will you listen to him or not? Without listening to him, how can it be decided? ... (Interruptions) ... I will decide ... (Interruptions) ... I will decide it ... (Interruptions) ...

DR. ABRAR AHMED: *

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Nothing will go on record except Mr. Sikander Bakht. (Interruptions) Please sit down. Please sit down. Dr. Abrar Ahmed, please sit down. Nothing will go on record.

DR. ABRAR AHMED: *

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. Nothing will go on record.

SHRI RAMDAS AGARWAL: *

SHRIMATI SATYA BAHIN: *

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): *

(Interruptions)

THE VICE-CHAIRMAN (SHRI JAKESH DESAI): Please sit down. This is a very serious matter.

श्री सिकन्दर बखत: सदर साहब, मुझे ग्रर्ज यहकरना है कि भ्राज तक भी इस मुल्क के सामने जो पूरे हालात आ जाने चाहिए थे वह नहीं श्राए। जानकीरमन कमेटी की जो रिपोर्ट है उन्होंने भी यह कहा है कि ग्रभी तक पूरे हालात सामने नहीं ग्राए । उन्होंने कहा है कि there is something very seriously wrong दो स्पिटि श्राचुकी है। लेकिन पूरे हालात मुल्क के सामने ग्राज भी नहीं ग्राए । मुझे ताज्जुब होता है कि त्रफवाहें हैं कि किसी किस्म के कुछ सियासी लोग, गैरसियासी लोग बड़े ग्रादमी, छोटे ग्रादमी इस सक्वेयुरिटी स्कैम में मुब्तल हैं। इस स्कैम से हिन्दुस्तान की पूरी ग्रर्थ-व्यवस्था तबाह हो सकती थी, उसका नतीजा हमें सरकार से रियेक्शन से पता नहीं चल रहा है। इंक्वायरी की बात भी करते हैं तो अपने अंदाज से करते हैं। भ्रगर हाउसेज में कहा जाता है कि ज्वाइंट पार्लियामेंटरी कमेटी बनाइए तो इंक्वायरी श्रपने किस्म की क्यों बनाना चाहते हैं ?

Why does this House fight shy of handing over this matter to a Committee, to a Joint Committee of Parliament?

मेरा कहना यह है कि एक वाक्या हो चुका है। यह कहना कि हम यह इक्वायरी करा रहे हैं, वह करा रहे हैं। मगर वाक्ये की हो जाने की जिम्मेदारी कौन ले रहा है? वह मारल रिस्पांसि-बिलिटी लेने का इजहार किस तरीके से हुआ है? क्या रिजर्व बैंक के गर्वनर ने इस्तीफा दिया है? क्या फाइनेंस मिनिस्टर साहब ने यह फैसला किया है कि इस की मारेल रिस्पांसिबिलिटी मैं लेता हूं और मैं अपना यह पद छोड़ने के लिए तैयार हूं। मेरा कहना है कि पूरे वाकयात का आज तक भी इस मुल्क को कांफिडेंस में नहीं लिया गया है। आखिर वह क्या है जो छिपाया जा रहा है? बहू क्या है जो पूरे फुल फलैंडड

^{*} Not recorded.

ज्वाइंट पार्लियामेंटरी कमेटी को यह मामला सींपा नहीं जा रहा है ?

SHRI DIPEN GHOSH (West Bangal): Sir, ... (Interruptions)

SHRI YASHWANT SINHA: Sir, I just want to raise a point, I have raised this point earlier also. Are we only discussing this in a perfunctory manner? Are we going to get two minutes' time on this subject? Are we going to have a serious discussion on this? If we are going to have a serious discussion then the proposal of the Leader of the Opposition that the rules be suspended and this matter be taken up for serious discussion by the House at once in supersession of all other business should be considered. I want your ruling on it. I am not in favour of anybody speaking for two minutes.

SHRI DIPEN GHOSH: Mr. Vice-Chairman. I have given a notice for suspension of the Question Hour and to take up this issue. If the Question Hour could not be suspended then this issue should be taken up after the Question Hour. I gave a notice in writing for Short Duration Discussion and a notice for Calling Attention today. This is a most important issue. This should be taken up today itself or Government must say that (Interruptions)

THE VICE-CHAIRMAN JAGESH DESAI): All right, I will convey.

SHRI DIPEN GHOSH: Here and now we want a discussion. The Finance Minister cannot shirk the responsibility.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Mr. Vice-Chairman,

VICE-CHAIRMAN THE JAGESH DESAI): Mr. Gurudas Das Gupta. After him, I will allow you.

SHRI GURUDAS DAS GUPTA (West Bengal): My point is very simple.

VICE-CHAIRMAN (SHRI JAGESH DESAI): In what form do you want to discuss this issue?

SHRI GURUDAS DAS GUPTA: This is not a scandel which involves irregularities. I think there is more scandal because of the slipshod, light-hearted and irresponsible way in which (Interruptions) Please, listen to me.

Scant.

VICE-CHAIRMAN JAGESH DESAI): I want to know in what form you want to discuss it in the House. (Interruptions)

SHRI GURUDAS DAS GUPTA: You cannot put a curb on me. I feel that there should not be any delay, not because of the volume of money involved but because of the way, the cavalier way, in which it is being dealt with by the people who are holding the Ministry of Finance. I believe, Sir, that the C.B.I. inquiry cannot bring out the wide rantifications. There must have been political patronage and if can be undone only if you follow the old precedent, the precedent followed by the Government led by Mr. Nehru. At the time of Mr. Nehru, even in a scandal

THE VICE-CHANRMAN (SHRI JAGESH DESAI): Only one minute, Mr. Das Gupta. You please conclude.

SHRI GURUDAS DAS GUPTA: of much smaller dimension there was a judicial probe. Therefore, I want an immediate judicial probe and the House be allowed to make comment on the demands and, therefore, Sir, I want an immediate discussion.

THE VICE-CHAIRMAN SHRI JAGESH DESAI): Shri Jaipal Reddy.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Thank you, Mr. Vice-Chairman (Interruptions)

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Mr. Chairman,

MISS SAROJ KHAPARDE (Maharashtra) : Sir, what is this?

VICE-CHAIRMAN THE JAGESH DESAI) He has been rad ing from the beginning. I will allow you. SHRI JAIPAL REDDY: The nation is reeling under unprecedented, mind-boggling and incalculable financial scandal. No issue can be more important, more urgent and more paramount than this. Therefore, I plead that the issue be taken up immediately. I also plead that the Finance Minister should make a statement here and now. I also plead that the Janakriraman Committee Report, in both the parts, be made available to us immediately and the issue be taken up for discussion.

Re. Securities

SHRI SUBRAMANIAN SWAMY: Sir, it is a question

THE- VICE-CHAIRMAN (SHRI JAGESH DESAI): Miss Khaparde, I will allow you.

कमारी सरोज खापर्डेः महोदय, सदियों से इस सदन की परम्परा रही है कि इम सदन की कार्रवाई कुछ नियमों के साथ चलाते रहे हैं। ं <mark>श्राजमहों श्र</mark>नुभव हो रहा है कि इस समय जिस विषय के ऊपर चर्चा करने के लिए धापने ं मंददा उठाया है, जहां तक मैं समझ पाई हं सुबह मैंने सना है कि श्री दीपने घोष ने श्रापके पास राईटिंग में भेजकर परिमशन मांगी है लेकिन उनको परिमर्शन देने के बजाय श्री सिकन्दर बख्त को बोलने की परमिशन दी है यह किस नियम के **ेश्रक्सर्गत**ेदी है यह मैं जानना चाहंकी । श्रगर बापने परिमान दी है तो मैं समझती ह यह गलत परिमान दी है। (ज्यवधान)

THE TO VICE CHAIRMAN JAGESH DESAI): I will answer.

कुमारी सरोज खापडें : किस इल के अन्तर्गत सिकन्दर बख्त साहब को ग्रापने इजाजत दी है, ्र मह, में, आपसे, जानता, चाहती हूं ... (व्यवधान)

VICE-CHAIRMAN THE JAGESH DESAI): I will answer. (Interruptions). Mr. Sikander Bakht also stated fater that he should immediately be allowed to speak after the Question Hour. (Interruptions), That is why I allowed both of them to speak. Now Mr. Subramanian Swamay.

SHRI SUBRAMANIAN SWAMY: Mr. Vice-Chairman

Scam

VICE-CHAIRMAN (SHRI JAGESH DESAI): In what form do you want to discuss it?

SHRI SUBRAMANIAN SWAMY: You have asked in what form this House should discuss it. The widespread demand is for a JPC (Interruptions).

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): I will allow you. (Interruptions). I have to inquire about it. (Interruptions). If the right of any Member is violated, this House will take due care of it. (Interruptions). Once this issue has been taken up, I cannot go to another issue. Let me finish this issue first.

(ब्यवधान) मैं आपकी सुन रहा हं। भ्राप भी मेरी बात सुनिये। बात ऐसी नहीं है। एक सबजक्ट डिसकश हो रहा है श्रीर I will hear you immediately after (Interruptions). Please go to your seat and speak. (Interruptions).

SHRI SUBRAMANIAN SWAMY: Sir, I am in the midst of my speech.

VICE-CHAIRMAN (SHRI JAGESH DESAI): A Member's right is violated. It is more important.

SHRI SUBRAMANIAN SWAMY: I was in the midst of my speech.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I will allow you. (Interruptions). The Member's right is to be protected first. I am here to protect the right of the Member. He was arrested. So, I will allow him first and after that I will allow you.

भी भूषेन्त्र सिंह मान (नाम-निर्देशित) मुझे यह कहने में बहुत शर्म आ रही है कि मेंबर पार्लियामेंट होने के नाते जब मैं डेराबर्स थाने के पास से गुजर रहा था और ध्रपना गेहं अपने ट्रैक्टर पर लेकर महाराष्ट्र जा रहा था ्पंजाब में गेहं का भाव 280 रुपये क्लिंटल है जब कि महाराष्ट्र में 5 रुपये किलो बिक रह है, तो मेरे मिल्ल हैं जिनको वहां महंगा गेड्ड लेन पड़ रहा है। तो मैं अपने ट्रैक्टर ट्राली पर गेहं 🖣 लेकर 20 दारीख को जारहार्था। डेराबसी चंडीगढ़ से 14-15-16 किलोमीटर आगे है। बहां रास्ते के ऊपर इंस्पेक्टर पुलिस ने मुझे रोका और कहा कि म्रापको मागे नहीं जाने दिया जायेगा। मैंने कहा बताओं मैंने कौन से रूल का वाइलेशन किशा था। उसने कहा कि पुलिस स्टेशन बहस करने को जगह नहीं है। बहस करनी है तो पार्लियामेंट में जात्रो लेकिन मैंने ग्रापको ब्रागे नहीं जाने देना है। मैंने कहा कि क्या मैंने कोई कानुन तोड़ा है। अगर कुछ ऐसी बात है तो कहिये । उसने कहा कि ऐसी कोई बात नहीं है। न ग्रापने कोई कानुन तोड़ा है ग्रौर न गेहं पर कोई ऐसी पाबंदी है। लेकिन मैंने भ्रापको ग्ररेस्ट करना है। मैंने कहा क्यों, कहा कि यह बेभ्रंत सिंह का हक्म है। मुझे इस बात का श्रफसोस है कि उसने यहां तक भी महसूस नहीं किया कम से कम सरदार बेग्नंत सिंह भी कह दे। मैं समझता हं कि चीफ मिनिस्टर एक स्टेट का है, उसको इंज्जत के साथ बुलाया जाना चाहिये या। उसने यह कहा कि बेग्रत सिंह से पुछिये जैसे वह सरदार बेबंत सिंह की ग्रपनी पर्सनल फोर्स हो। वहां पर 34 लोग और मेरे साथ थे। ट्रैक्टर मैं खुद चला रहा था। उन्होंने ट्रेक्टर को कब्जे में ले लिया और पुलिस स्टेशन में रखा। 25 घंटे पुलिस स्टेशन में रखने के बाद उसने कहा कि मैंने मैजिस्ट्रेट राजपुरा के सामने ब्रापको पेश करना है। भुझे ट्रक में बैठा कर राजपुरा ले जाया गया। राजपुरा जा कर उसने कहा कि मैजिस्ट्रेट छ्टटी पर है। इसके बाद उसने गाड़ी ग्रमतसर की तरफ मोड़ दी ग्रौर यह कहा कि मैं ग्रापको राजपुरा में मैजिस्ट्रेट के सामने पेश नहीं कर रहा हूं, ग्रब में ग्रापको फतेहगढ़ साहब पेश कर रहा हूं फुलेहबढ साहब ले जा कर उसने कहा कि आपने बहुत देर से रोटी नहीं खाई, शाम हो गई है, इसलिए ब्राप रोटी खा लीजिए । मुझे खाना खाने के लिए उतारा। जब मैं खाना खा रहा ्या और पुलिस अपनी बैन ले कर भाग गई और हम वहां खड़े रह गये। अभी नी वह ट्रेक्टर और

ट्राली डेरा बसी थाने में हैं जिसके ऊपर मैं था भ्रौर चला रहा था। मेरा पास ग्रपना लाइसेंस है, ट्रैक्टर के कागजात है। मैंने कोई कानून नहीं तोड़ा था भ्रौर ग्रपने हाथ से ट्रेक्टर चला कर ग्रा रहा था। (श्यवधान)

श्री सुरेन्द्र कुमार सिगला (पंजाब) : उप-सभाध्यक्ष महोदय, (व्यवधान)

भी विग्वजय सिंह (विहार) : ग्राप उनको रोकिये । (व्यवधान)

SHRI KAMAL MORARKA (Rajasthan):
Sir, ask the other Members to sit down
.... (Interruptions) He has raised a
very important issue (Interruptions)

THE VICE-C H A I R M A N (SHRI JAGESH DESAI): I will not allow anybody else to speak (Interruptions) ... Please sit down (Interruptions) ...

श्री भूषेन्त्र सिंह मान : ग्रगर मुझे गिरफ्तार किया गया होता तो मुझे कोई एतराज नहीं होता । ग्रगर लीगली गिरफ्तार किया गया होता तो मुझे कोई एतराज नहीं होता । लीगली गिरफ्तारी के लिए पार्लियामेंट को इनफारमेशन देनी थी, वह नहीं दी गई । इसका मतलब यह है कि मुझे लीगली डिटेंशन में नहीं रखा गया । ऐसे की ग्रगर कोई यह समझे कि मैं किसी को किडनेप कर के रख लूगा तो यह बहुत ही सीरियस बात है । यहां तक कहा गया कि पार्लियामेंट में डिसक्शन की जयह है, यह पुलिस स्टेंशन है । मैंने तो यह कहा था कि मुझे यह बताइये कि मुझे क्यों गिरफ्तार कर रहे हैं, क्यों रोक रहे हैं (व्यवधान)

भी सिकन्वर बब्त : सदर साहब, मेरी दरस्वास्त है कि होम मिनिस्टर साहब इस पर रियेक्ट करें।

Sir, I want the Home Minister to react to this (Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, may I intervene? I am sorry for what has happened to the hon. Member. But unless I know the full facts of the case I won't be able

[Shri S. B. Chavan]

to react. I will get the necessary information from the Government of Punjab and then opprise the House about it (Interruptions)

SHRI YASHWANT SINHA: Sir. the Member has raised a very very important issue. It is contempt of Parliament and nothing less. It is contempt of this House. Therefore, while the Home Minister collects the information I would plead with you that the matter which Mr. Mann has raised be referred to the Privileges Committee immediately without any delay (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The Chairman has received it and he is looking into it. Meanwhile, whatever the Home Minister suggested, we will go by it (Interruptions)

श्री भूपेन्द्र सिंह मान: ग्राप इसे प्रिविलेज कमेटी को भेज दीजिये।

श्री सिकन्दर बख्त: होम मिनिस्ट्री पंजाब गवर्नमेंट से कंटेक्ट कर सकती है। मेरी यह गुजारिश है कि ग्राज शाम तक होम निनिस्टर साहब वहाँ के ग्रसल वाक्यात की जानकारी हाऊस को दें।

भी एस० बी० चन्हाण: इसके बारे में में जानकारी देने की पूरी कोशिश करूगा। जितनी जानकारी मिल सकती है वह जानकारी लेने की कोशिश करूगा। लेकिन जब तक में सेटिसफाई न हो जाऊं पूरे फैक्टस से, इसलिए शाम तक कहना मुश्किल है।

श्री सुरेन्द्र कुमार सिंगलाः मैं बोलना चाहता हं (व्यवधान)

THE VICE-C HAIR MAN (SHRI JAGESH DESAI): This matter is closed. Mr. Swamy (Interruptions)

श्री सुरेन्द्र कुमार सिगंला: श्राप क्यों नहीं सुनना चाहते हैं (व्यवधान)

भी प्रमोद महाजन (महाराष्ट्र): उपसभा ध्यक्ष जी, होम मिनिस्टर साहब कब तक हाऊस को बताएंगे ? (व्यवधान) SHRI SUBRAMANIAN SWAMY: I have only one point (Interruptions).

डॉ॰ अबरार अहमद: कुम्हेर की खबर भी साथ-साथ मगवा लीजिए.. (व्यवधान)

SHRI SUBRAMANIAN SWAMY: If the Punjab Government is as inhibited as the Uttar Pradesh Government

THE VICE-CHAIRMAN (SHRI JAGESH SWAMY: On the subject now (Interrupitons)

श्रीमित सत्या बहिन : ग्राप तो कुम्हेर गये थे.. (व्यवधान) कुम्हेर जल रहा है.

SHRI SUBRAMANIAN SWAMY: I have only one point (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. No cross-talk. Please cooperate.

श्रीमति सत्या बहिन : राजस्थान, यू० पी० दोनों जला रहे हो ... (व्यवधान)

SHRI SUBRAMANIAN SWAMY: In view of the fact that we must bring all these charges of inventions and newspaper speculations to end, it would be appropriate if the Finance Minister himself proposes in this House a Joint Parliamentary Committee to examine this securities scam.

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश): मैं उपसभाध्यक्ष जी से प्रार्थना करूंगा कि डिसकशन के बाद (व्यवधान) इस विषय पर बात-वीत जरूर होनी चाहिए, डिसक्शन होना चाहिए (व्यवधान)

SHRI P. UPENDRA (Andhra Pradesh): The Finance Minister is here and he may react.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): You want the Finance Minister to react. Let Mr. Upendra and Mr. Maran speak first ... (Interruptions)

SHRI DIPEN GHOSH: When is the discussion to take place? The Finance Minister is here.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I will allow Mr. Upendra, Mr. Maran and Mr. Yashwant Sinha to speak.

SHRI P. UPENDRA: You are asking us as to in what form it should be dis-The Government should not cussed. hour to clear waste even an 28 well as explain to the nation to what has happened. What I suggest is that all the papers including the Janakiraamn Committee report should be circulated today and tomorrow the Government must come forward for a discussion and the whole day should be allotted for this.

SHRI MURASOLI MARAN (Tamil Nadu). Mr. Vice-Chairman, the amount involved in this fraud is really mind-boggling. Yesterday it was Rs. 3,000 crores. Today it has increased to Rs. 3,500 crores. Here is a newspaper headline which says, "Transactions worth Rs. 2,70,000 crores conducted outside books". This is mindboggling. And today we have read in the newspapers that the Government is considering appointing a Joint Parliamentary Committee with an Opposition Member as its Chairman. So, in that case, it will simplify the matter. That is why I would like to know the reaction of the hon. Finance Minister.

SHRI YASHWANT SINHA: Sir, I must confess right in the beginning that during the last one year, I have deliberately refrained from speaking on matters which concern the Finance Ministery because of that peculiar predecessor-successor syndrome. But if I do not express my views and my party's views in this matter today, then I will be failing in my national duty. As you yourself have said, Sir, the eyes of the people of this country are on us today because it is a very serious matter. I entirely commend the suggestions which have been made by various hon. Members and Mr. Subramanian Swamy just now that if the Government was to accept our suggestion of setting up a Joint Parliamentary Committee to go into this scandal, then ... (Interruptions)

SHRI P. UPENDRA: At the end of the discussion.

SHRI YASHWANT SINHA: It does not rule out a discussion. I have been saying since morning, let us decide the form of the discussion. I am interested, my party is interested and everybody in this House is interested that we should discuss this matter in great detail. But at the end of it, we would like the Government to appoint a Joint Parliamentary Committee to investigate this matter.

SHRI N.K.P. SALVE (Maharashtra): Sir, you are the final arbiter to determine the procedure of this House and we will abide by whatever you decide. But that procedure will have to conform to the rules which we observe and, in this context, I would like to observe two things.

Firstly, if we are purely expressing our views on the Scam, on the merits themselves or on how it should be admitted and in which form it should be admitted, etc., I think I must support what Mr. Upendra has said. Let us think of discussing it tomorrow or the day after. Let us have a Short-Duration Discussion or a Calling-Attention Motion, something which conforms to the rules of the House. That is number one.

Number two: So far as the anxiety about the Scam is concerned, it is not confined to the Opposition only (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That is what I have already said.

SHRI N.K.P. SALVE: The whole nation is worried about it and the Parliament owes—it is not only they—its responsibility to the nation. So, let there be some degree of objectivity, some seriousness and some serenity about it. Therefore, to bring some meaning to the debate which is to take place, we need to go through all the debate which is to take place, we need to go through all the documents. The Janakiraman Committee Report has come out only yesterday or the day before. I have not

[Shri N.K.P. Salve]

got it and I have not read it. I do not know whether the other honourable Members have read it.

SHRI KAMAL MORARKA: I have got it! (Interruptions)

SHRI N.K.P. SALVE: I have not got it (Interruptions) All of us have not got it.

SHRI KAMAL MORARKA: I have got it (Interruptions)

SHRI N.K.P. SALVE: I do not know how he has got it! (Interruptions) ...

SHRI JAGESH PRASAD MATHUR: That is the normal leakage (Interruptions)

SHRI N.K.P. SALVE: Yes, that is the normay leakage! ... (Interruptions) Sir, the honourable Member got it even before it was signed! (Interruptions) He got the Report even before it was signed! (Interruptions) My fervent appeal, my submission to the Opposition, is this: Certainly we will discuss it. There is nothing for us to hide anything. We are prepared. We are prepared to face a whole debate and we are willing to participate. We are as much concerned as you are concerned. The only thing is this: Let us do it in a fair and proper manner and let it conform to the rules. That is number one.

The second thing is that I would like to request the honourable Finance Minister to circulate the Janakiraman Committee Report as soon as he can. Thank you, Sir.

SHRI P. UPENDRA: Today itself.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Prof Saurin Bhatta-charya.

PROF. SAURIN BHATTACHARYA (West Bengal): Sir, I think the issue has been discussed from a certain angle, the Securities Scam. But the term "Scam" itself is not found in any of the dictonaries (Interruptions) But, in India, in the economic dictonary, it has now become a colloquial thing and therein lies the danger (Interruptions)

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): It is there in the Chambers Dictionary.

Scam

PROF. SAURIN BHATTACHARYA: But not in the Oxford Dictionary. Anyhow, let us leave aside the dictionary part of it. The question is what has happened. Has it really created in the minds of the people that our entire economy is really moth-eaten? This moth-eaten character is not confined only to the banking system, but it covers the other areas also. The point is that the share market is a manipulating market and it is manipulating the entire economy. That is the position that this country is coming to now and the abysmal depth (Interruptions)

THE VICE-C H A I R M A N (SHRI JAGESH DESAI): What do you want to say now? Come to that.

PROF. SAURIN BHATTACHARYA: Whether it is Rs. 3,500 crores or Rs. 35,000 crores nobody knows. The figure of two laks crores is mentioned today. Therefore, as a result of the discussion, there should be a Joint Parliamentary Committee, as has been suggested by many friends including the Leader of the Oppotion to which, perhaps, the Deputy Leader of the Congress(I) Party did not seem to be so inclined. That should be the objective of the discussion, purposeful discussion, as was suggested by Mr. Salve. Thank you, Sir.

उपसमाध्यक्ष (श्री जगेश देसाई) : बहुत हो गया इसके ऊपर, श्रभी डिसक्शन करना है या क्या करना है इसके बारे में यह डिसाइड होना है।

SHRI KAMAL MORARKA: Sir, before the Finance Minister speaks, I want to make only two points. You have told me that you would permit me to speak.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): All right.

SHRI DINESHBHAI TRIVEDI (Gujarat): Sir, I also want to speak. You should allow me (Interruptions) It is not fair (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I think we should now come to the brass tacks. Let us hear what the Finance Minister has to say.

SHRI DINESHBHAI TRIVEDI; I only want one minute. I have been raising my had for quite some time.

SHRI KAMAL MORARKA: Sir, I want to make only two very small points. I am grateful to Mr. Salve because what we wanted to hear from the Minister he has said. He has said that the Government. that the Treasury Benches, are ready for a full-fledged discussion. All that we have been asking since morning is this. And I am astonished that even it is becoming a debatable point whether the scam is the most important issue troubling the country today. I think, that is beyond doubt. In what form the discussion may take place. who initiates the discussion and in what form is not important. What is important is that there should be a threadbare, fullfledged discussion. Sir, the figure of Rs. 3,500 crores is mentioned. I want to bring it to the notice of the House that the total transaction as per the Janakiraman Report

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Mr. Morarka, it is a matter of detail.

SHRI KAMAL MORARKA: I want the Finance Minister to confirm while he is responding only two points (Interruptions)

SHRI S.K.T. RAMACHANDRAN (Tamil Nadu): Sir, please listen to me ... (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It is for the Finance Minister to decide in what form it is to be discussed. (Interruptions)

SHRI KAMAL MORARKA: Don't be afraid. Why are you afraid of the figures?

SHRI-S.K.T. RAMACHANDRAN; We are not afraid. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please sit down. It is for the Finance Minister to decide. The Finance Minister will take care of it.

SHRI KAMAL MORARKA: Sir, I want the Finance Minister to tell the House whether he agrees or not that since the House adjourned in the middle of May, whatever disclosures have come had changed the complexion of the entire matter totally. He must agree to that and have a discussion with that in view

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): There cannot be any condition.

SHRI KAMAL MORARKA: The issue is that four foreign banks have transacted two-thirds of the entire securities business....

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): It is known Mr. Kamal Morarka. It is a question of detail.

SHRI KAMAL MORARKA: That is the issue.

SHRI DINESHBHAI TRIVEDI: Sir, the figure has lost at its meaning because every day it is compounded and rising. While we are discussing the modality. I am really worried that the economy itself has come to a standstill. I am not worried about the big people who have money. I am worried about the smaller guy. Sir, it is very serious. First of all, you lured the people in your Budget that

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No discussion plesse. What we want is in what form we will have the discussion.

SHRI DINESHBHAI TRIVEDI: Pirst of all you lured the people to come. And when they come, the whole thing is stopped. They cannot even get out. Today the investor cannot even get out. It is for the first time in the history of any stock market that it is closed for days together. The second thing is, Sir, while I am not sitting on anybody's judgement. I cannot because I do not have the whole thing infront of me; perhaps, the Finance Minister.

(Shri Dineshbhai Trivedi)
has; otherwise, I do not understand that
the Reserve Bank Governor

THE VICE-CHAIRMAN (SHRI LAGESH DESAI): No, no. I will not allow. (Interruptions).

SHRI DINESHBHAI TRIVEDI: How do you give him a clean chit?

THE VICE-CHAIRMAN (SHRI IAGESH DESAI): Please do not bring it.

SHRI DINESHBHAI TRIVEDI: How do you give a clean chit to the Reserve Bank Governor?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now the Finance Minister.

SHRI DINESHBHAI TRIVEDI: I do mut understand that It means you are sending a signal to the CBI not to touch the Reserve Bank Governor. It is not fair.

THE VICE-CHAIRMAN (SHRI IAGESH DESAI): Mr. Finance Minister.

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Mr. Vice Chairman, Sir, our Government shares the deep concern, anxiety and anger of the House and of the country in this matter. And we do not want to hide anything. We are ready for any discussion, in any form in which the Opposition would like to approach this matter. (Interruptions).

श्रो प्रमोद्ध यहाणयः इसलिए तालियाँ इप्राक्रीः। (च्यवधान) ...

भी अजीत जोगी (मध्य जदेश): ग्राप भी बजायो।.....(व्यवसम्ब)....

जपसमाध्यक्ष (श्री जगैश देसाई): ग्ररे भाई बोद्धने दो मंत्री जी को।...(व्यवकान) ... बोतने क्यों नहीं देते ग्राप मंत्री जी को?

SHRI MANMOHAN SINGH: Sir, some bon. Members have asked that copies of the second Janakicaman Report should be made available.

AN HON, MEMBER: The first also.

SHRI MANMOHAN SINGH: The first also. Copies of the second report were placed in the Parliament Library. Today we are in a position to make copies of that report available to all Members in English and Hindi and that will be done by this evening.

Sir, we do not believe that this is an issue which should be approached in a partisan manner. The health of the country's financial system is of concern to the Government. And I take it that it is of concern to all the hon. Members of the Opposition. We want to evolve modalities in which this discussion can take place in a manner befitting the dignity of this House, and at the end of the discussion (Interruptions).

SHRI KAMAL MORARKA: The Finance Minister is telling us that the discussion should be in a manner befitting the dignity of the House. Why do the Members that side clap? Is it in keeping with the dignity of the House?

SHRI MANMOHAN SINGH: We are ready for any form of discussion any time that you want. At the end of the discussion, it will be our endeavour to reach a conclusion which is acceptable to all the segments of the House because as I said, we do not want to approach this task in a narrow partisan way. We want to take all the opinions that may be expressed on the subject in the House and I feel confident that in this matter we can take a collective view which will be acceptable to all shades of opinion in this House.

SHRI KAMAL MORARKA: We agree.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): May I suggest something?

भी सिकन्वर बख्तः सदर साहिब, फायवेंस मिनिस्टर साहब का शुक्रिया कि वह दोनों की दोनों जानकीरमन् कमेटी की जो रिपौटंस हैं, ग्राज मेंबसें को एवेलेबल हो जाएंगी। मेरी रिक्वेस्ट है कि लीडर ग्रॉफ व हाउस बताएं कि वह उसे किस फॉर्म में डिस्कशन के लिए सजेस्ट करना चाहते हैं ?

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I think at 3 o'clock let the teader of all parties sit today and decide the form of discussion.

SHRI S. JAIPAL REDDY: I have one additional suggestion to make. Along with the reports of the Janakiraman Committee, the Government must make a sno moto statement.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): That we can decide. We can request the Finance Minister and if he is prepared to make a statement also, he will do it. Let us meet at 3 O'clock and discuss it among ourselves.

भी गंकर बयान सिंह (बिहार): उपाध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है।

जपसभाध्यक्ष (श्री जागेश देसई) : न्या ज्यवस्या का प्रश्न है ?

SHRI MANMOHAN SINGH: If the Opposition would like me to make a suo moto statement, I am quite prepaded fod it

SHRI GURUDAS DAS GUPTA: We will discuss the matter.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): As you suggested, Sir, let all the leaders of the parties meet in the Chamber today at 3 O'clock and decide about the modalities.

भी संकर वंशाल सिंह : उपसभाध्यक्ष जी मेरा एक दूसरा व्यवस्था का प्रश्न है। कृपया आप सुन लें . . (व्यवधान) . . . उहिंदए, उपसभाध्यक्ष जी मेरा एक व्यवस्था का प्रश्न है। ग्राप सुनते क्यों नहीं? मेरा व्यवस्था का प्रश्न है कि जब भी . . . (व्यवधान) . . . मेरा व्यवस्था का प्रश्न है कि जब भी . . . (व्यवधान) मेरा व्यवस्था का प्रश्न सुन लीजिए।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now we take up special mentions.

SHRI SHANKAR DAYAL SINGH: I have a point of order. Kindly bear me.

SHRI YASHWANT SINHA: There is a stranger in the House.

THE VICE-CHAIRMAN (SMRI JAGESH DESAI): Now the new Minister will be introduced.

INTRODUCTION OF MINISTER

THE LEADER OF THE HOUSE (SHRI S.B. CHAVAN): I have great pleasure in introducing Kumari Selja, Deputy Minister for Education and Culture.

भी प्रमोद्ध महाजन (दहाराट्ट) : उस सभाव्यक्ष जी, मेरा एक व्यवस्था का प्रमान है मेरा व्यवस्था का प्रश्न यह है कि यदि 30 सकत के अन्वर का भंजी हो तो वह सदन में जा सजात है, लेकिन जिसकी झायु 30 साल से कम है। मोर वह झगर मंत्री हो तो क्या वह सदन में आ सम्बद्ध है क्योंक सदन में प्राने के लिये 30 सम्ब की प्रायु होनी चाहिए?

THE VICE-CHAIRMAN (SHINI JAGESH DESAI): Now, we take up Special Mentions. Mr. Mohinder Singh Lather. (Interruptions)

SHRI PRAKASH YASHWANT AMBEDKAK (Nominated): Sir, before you take up Special Mentions, I want to make a submission.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I have already called Mr. Lather. You can make your point tomorrow. Not today. Mr. Lather please.

SPECIAL MENTIONS

Illegal sale of Arms by Militant groups in Jamunu and Kashmir and in Ponjah with the help of Security Forces:

भी महेन्द्र सिंह लाठर (हरियाणा): डिप्टी नेयरमैंन साहब, मैं अपने इस स्पेशल मेंशन के जरिए इस हाऊस का ध्यान एक बहुत गंभीर